

**IN THE COURT OF SH. PRASHANT SHARMA
ADJ-05: WEST DISTRICT: TIS HAZARI COURTS: DELHI**

**Civ DJ No. /20
M/s. Ritco Logistics Ltd. & Anr. Vs.
Jaspal Singh Alagh**

Through Webex Video Conferencing

11.05.2020.

Fresh Suit for permanent, mandatory injunction and damages received by way of assignment. It be checked & registered.

Present : Sh. Rahul Malhotra counsel for plaintiff. (M. No. 9899218215)

The present case has been put before the undersigned by the Filing Section, Tis Hazari Courts Delhi, which was received by the undersigned through e-mail.

I have heard the Injunction application.

Exparte injunction cannot be passed as no ground is made out for exparte Injunction. Considering the gravity of the matter, short date is given. Plaintiff is directed to serve defendant through all electronic modes including E-mail, WhatsApp and Messaging on his mobile number and furnish proof of the service on the next date of hearing.

The matter is urgent in nature.

Since, Courts are closed so, no order with respect to service of defendant through summons in ordinary course can be directed. Matter will be taken up on 13.05.2020, for arguments on Injunction application after service of defendant.



**[PRASHANT SHARMA]
ADJ-05: WEST DISTRICT
TIS HAZARI COURTS: DELHI
(Duty Officer)**